

IN THE HIGH COURT AT CALCUTTA
CONSTITUTIONAL WRIT JURISDICTION

(Through: Video Conference)

Present:

The Hon'ble Chief Justice (Acting) Rajesh Bindal

And

The Hon'ble Justice I.P. Mukerji

And

The Hon'ble Justice Harish Tandon

And

The Hon'ble Justice Soumen Sen

And

The Hon'ble Justice Subrata Talukdar

Dated: 16th July, 2021

W.P.A 5323 of 2020

Court in its own motion:

In Re: Matters pending with interim orders in the High Court at Calcutta and Courts subordinate to it including the Tribunals within the State of West Bengal and Union Territory of Andaman & Nicobar Islands during the prevailing COVID-19 situation related non-availability of access to Courts.

The Court:

In view of the extension of restrictions relating to the Covid-19 pandemic by the Government of West Bengal, we extend the interim orders passed in this Writ Petition till August 20, 2021.

Let the matter be listed on August 13, 2021.

This order be published on the official website of this Court and also be communicated to the Courts subordinate to this Court and all Tribunals; learned Advocate General; learned Additional

Solicitor General; and the Presidents and Secretaries of the three wings of the Bar in this Court with a request to circulate the same among lawyers, litigants and other interested.

[Rajesh Bindal, CJ(A).]

(I.P.Mukerji, J.)

(Harish Tandon, J.)

(Soumen Sen, J.)

(Subrata Talukdar, J.)